

NDOH: 24.02.2023

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)

Execution Petition 2 of 2020

IN

Original Application No. 88/2015

IN THE MATTER OF:

Babu Lal Jajoo

...Applicant

Versus

State of Rajasthan & Anr.

... Respondents

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Respondent No.2

Through

Siava

Counsel for Respondent No.2
E-337, East of Kailash,
New Delhi - 110065

Place: New Delhi
Date: 22.02.2023

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**BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONAL BENCH, BHOPAL (M.P.)**

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Original Application No. 88/2015

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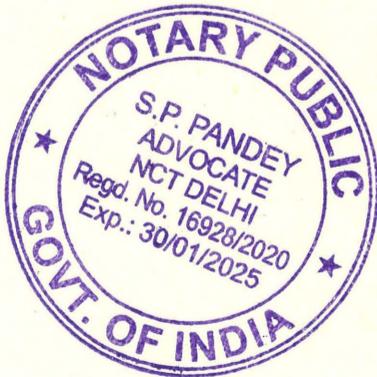
State of Rajasthan & Anr.

... Respondents

**STATUS REPORT IN COMPLIANCE OF ORDER DATED
16.09.2022**

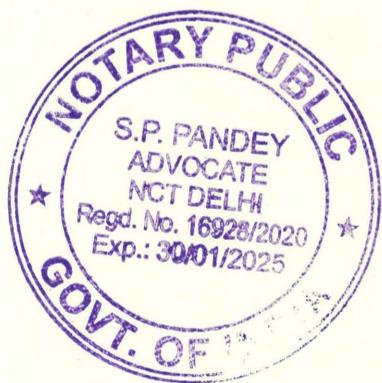
I, Ramesh Chandra, son of Late Shri Shiv Dutt Naudiyal, aged about 53 years, R/o B-619, Sector 17, Vasundhra, District Ghaziabad, Uttar Pradesh -201012 also duly authorized representative of Respondent no.2, having its office at Tiranga House, Village Pur, Tehsil and District Bhilwara do hereby solemnly state and affirm as under:

1. That I am the authorized representative of the Respondent no.2 and I am well conversant with the facts and circumstances of the matter and as such competent to swear this affidavit on behalf of Respondent no.2.
2. It is submitted that, as stated in its previous Status Report dated 08.12.2022, the project proponent is very serious and keen to set up the STP plant and is putting all effort for setting up the Proposed 10 MLD Additional STP for the Proposed projects and Steel Plant.
3. In furtherance of the previous orders dated 25.07.2022, order dated 16.09.2022 and order dated 19.10.2022, the Respondent



No.2 has filed the Action taken report dated 15.09.2022, Status Report dated 12.10.2022 and a Status Report dated 08.12.2022 respectively, wherein the Respondent No.2 has informed the Hon'ble Tribunal of all the steps taken by it for the expeditious setup of the 10 MLD STP.

4. In the Action Taken Report dated 15.09.2022, the Respondent No. 2 had informed the Hon'ble Tribunal that it has commenced preparation of details pertaining to civil and mechanical structure work of the STP along with the preparation of technical details for equipment with respect to the mechanical, electrical and instrumentation of the STP. That basic Engineering Drawings as per plan for floating enquiry/ raising purchase requisitions for overall project execution was also informed to be under progress.
5. Further, in the Status Report dated 12.10.2022, the Respondent No.2/Project Proponent has submitted a time bound plan for completion of STP i.e. a project schedule for completion of the proposed STP by the end of June'2024, in terms of the agreement dated 04.08.2017 (See Annexure A-8 @ Page 36 of Report). It has also been informed that, Project Proponent was already in the process of reviewing Work Orders from various competent vendors for executing civil work. By way of photographs, the project proponent has also shown that it has started levelling and terracing work of the proposed site and lay out working of the STP. Lastly, the Project Proponent had also informed that it had finalized and issued Purchase Order to SFC Environmental

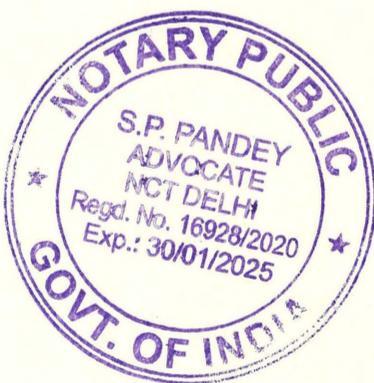


Technologies Pvt. Ltd., Mumbai for a sum of Rs. 2.65 Cr for the Main Technological items such as Fine Bubble Membrane Diffuser, Decanter Assembly and other patented items for STP and placed the Purchase Order for the same.

6. Thereafter, in the Status Report dated 08.12.2022, the Respondent No.2/Project Proponent has filed the Work Order dated 25.11.2022, placed for the Civil Works of the Proposed 10 MLD STP Plant at Bhilwara. In addition, the Respondent No.2 had also filed a purchase order placed by it on 16.11.2022 and 19.11.2022 for Steel & cement requirements, for carrying out the Civil Works of STP Plant Machinery. The Respondent had also filed the latest photographs from the Site, to show that the work is under progress.

7. In terms of the directions of this Hon'ble Tribunal's order dated 09.12.2022, the Project Proponent would like to apprise the Hon'ble Tribunal of the developments which have taken place, since the filing of the last status report dated 08.12.2020. It is submitted that in terms of the Purchase Orders for Steel and Cement, placed in November 2022, the materials have reached at Site. This has enabled the Project Proponent, to take the following steps:

- i. It is submitted that a 'Batching Plant' with Concrete Pump, has been mobilized and installed by the Civil Contractor in the STP Plant area.

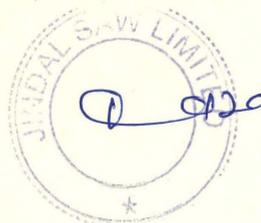
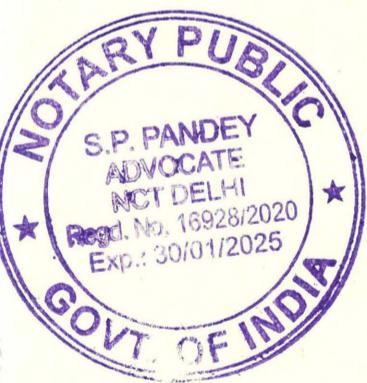


- ii. The Foundation work of the Administrative Block has already been completed and part slab of Ground floor is also casted and remaining slab is under progress by the Project Proponent.
- iii. Further, the excavation work for all 4 SBR Tanks has been completed and Plain Cement Concrete is completed and raft working of two SBR tank has already been casted and raft working for remaining two SBR Tankis under progress.
- iv. It is also pertinent to mention that the Boundary Wall Construction is partly completed and under progress.
- v. Excavation work of CCT (Continuous Clear Trench) and pump housework has also started.

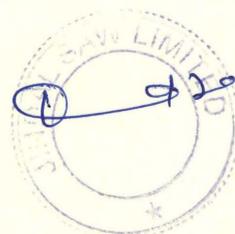
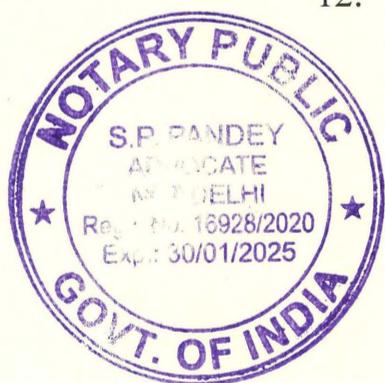
Latest Photographs from the site reflecting the above developments are being marked and annexed herewith as

Annexures A/15 (Colly.)

8. These construction updates in terms of the Project Schedule in the matter, are being made for the kind information & cognizance of the Hon'ble Tribunal of the developments in the works for the setup of the 10 MLD STP Plant. However, as stated in the previous status report, it is pertinent to note that the proposed time schedule provided by the Respondent no.2 and works being undertaken pursuant to the same, are subject to fulfilment of the obligations by the Municipal Council, Bhilwara.



9. It is submitted that the construction of 30 ft. wide access road from the existing STP shall be strictly in terms of letter dated 26.11.2021 issued by Respondent No. 2 and it shall be co-terminus with the expiry of the Agreement dated 04.08.2017.
10. It is imperative that the Municipal Council, Bhilwara shall provide uninterrupted sewage water to the fullest capacity free of cost for running the proposed STP by the Respondent No. 2.
11. Most importantly, it is submitted that the construction of STP shall not be in terms of the additional conditions, as unilaterally stipulated in the official order dated 19.01.2022, passed by the Municipal Council, Bhilwara regarding which no consent has been given by Respondent No. 2. Accordingly, it is reiterated that the proposed STP shall be governed by the terms of the Agreement dated 04.08.2017, cognizance of which has already been taken by this Ld. Tribunal vide its Order dated 08.08.2017.
12. In view of the above facts, it is further prayed that the Municipal Council, Bhilwara should accordingly amend the lease period of the agreement dated 04.08.2017 and the effective date for the commencement of the lease period of 30 years shall be the date when appropriate order/directions/permission is granted to Respondent no.2 to construct the 30 ft. wide access road from the existing STP.



13. For the better appreciations of this Hon'ble Tribunal, it is submitted that the above conditions and prayers have also been made in the I.A. No. 18 of 2022 i.e. the Application of Respondent No.2 filed on 22.02.2022, which is pending adjudication.

14. That the contents of present Affidavit are true and correct to my knowledge and belief and also as per the records maintained by Respondent no.2 in the ordinary course of business. That nothing material has been concealed from this Hon'ble Tribunal.


DEPONENT

VERIFICATION

23 FEB 2023

I, the above-named deponent, do hereby take oath and verify that contents of this affidavit are true and correct to my personal knowledge and based on the records maintained in the ordinary course of business and nothing has been concealed therein and no part thereof is false.

23 FEB 2023


DEPONENT

ATTESTED

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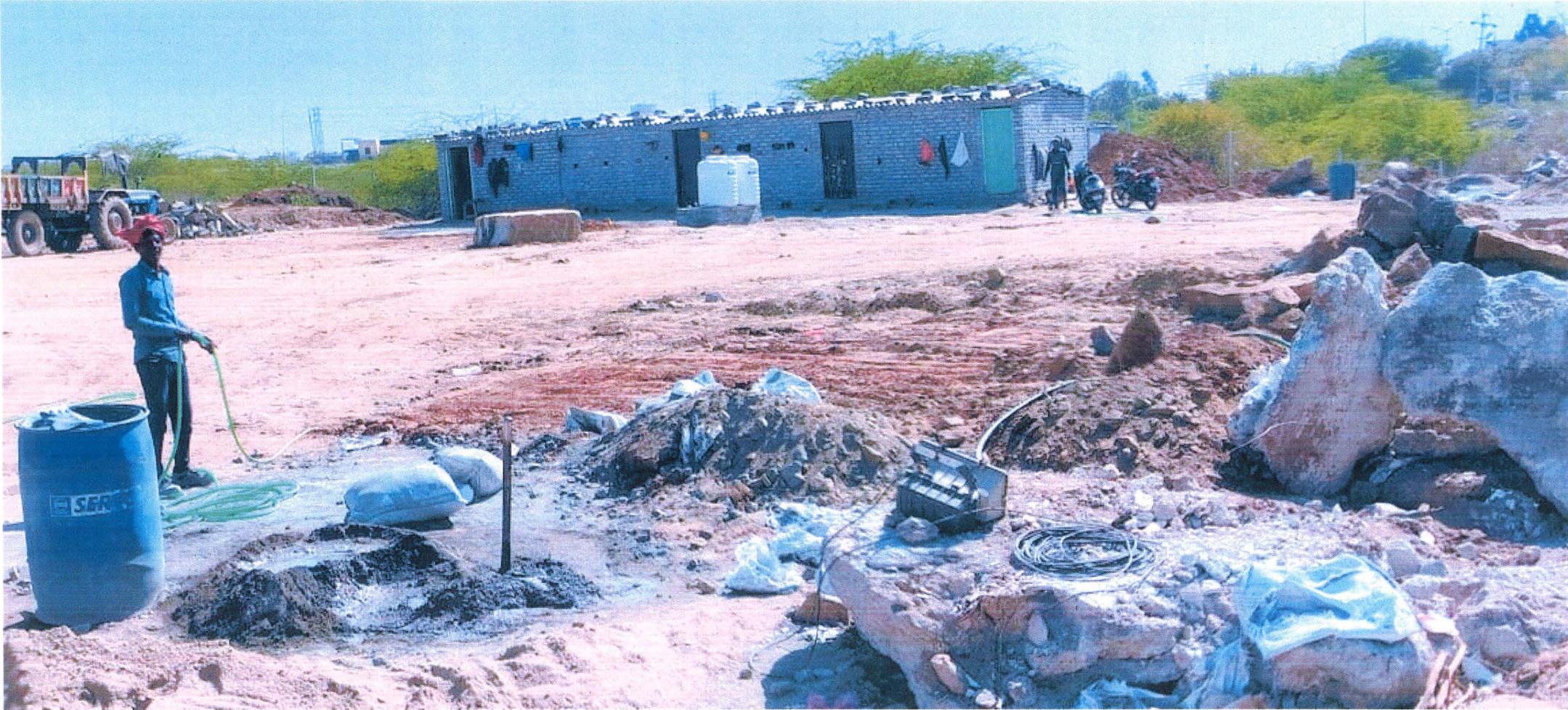
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Annexure - A/5 (copy)

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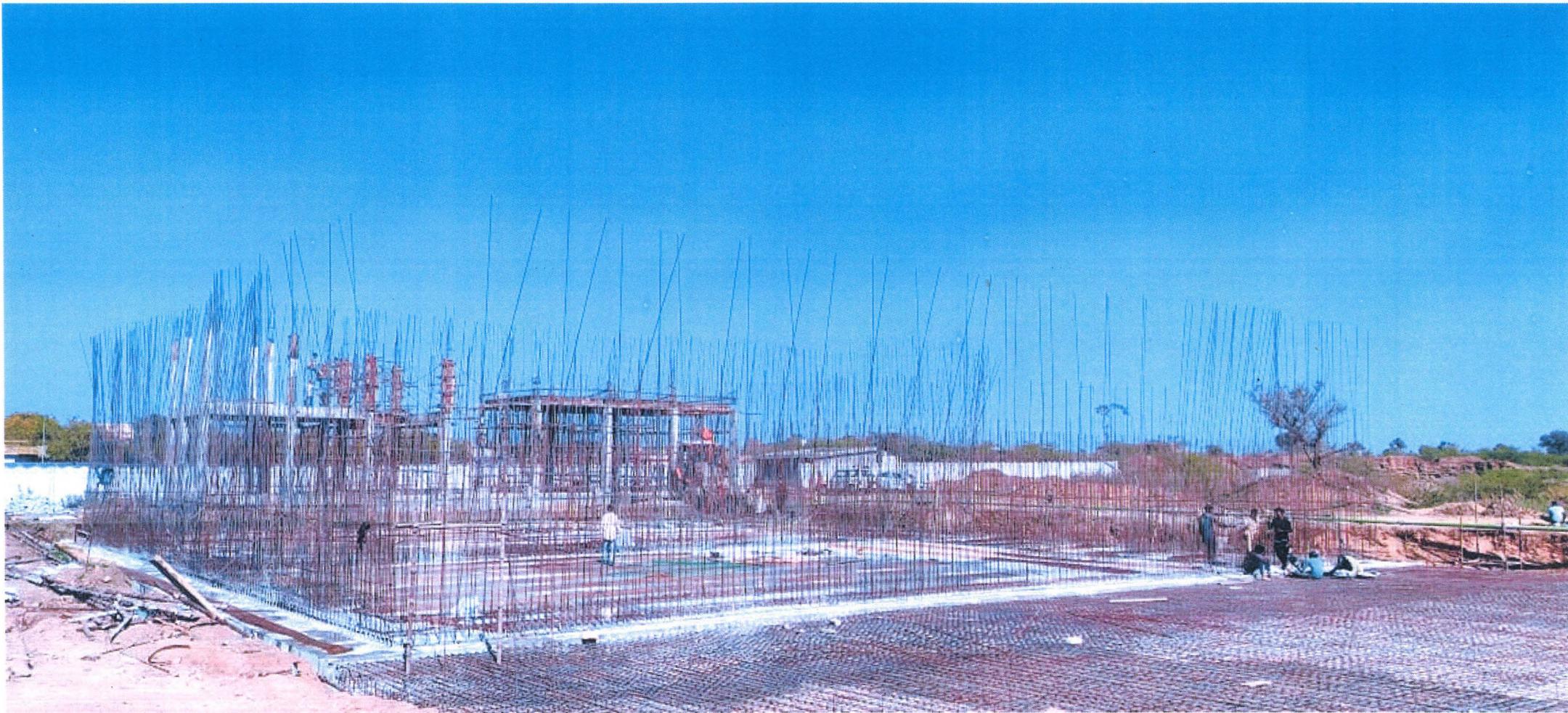








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